

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
New Delhi

PRINCIPAL BENCH

EXCISE APPEAL NO. 52693 OF 2019

[Arising out of Order-in-Appeal No. IND-EXCUS-000-APP-092-093-094-095-19-20 dated 28.06.2019 passed by Commissioner (Appeals), CGST & Central Excise, Indore (M.P.)]

Ms. Mariamma R.Iyer

C/o . Parle Biscuits Private Limited,
North Level Crossing,
Vile Parle(East),
Mumbai- 400057

.... Appellant

Versus

**The Additional Commissioner of
CGST & C.EX**

Indore Commissionerate,
Manik Bagh Palace, P.B.No-10,
Indore-452011

....Respondent

APPEARANCE:

Shri Udayan Choksi, Advocate for the Appellant
Shri Ravi Kapoor, Authorised Representative of the Department

**CORAM: HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT
HON'BLE MR. P V SUBBA RAO, MEMBER (TECHNICAL)**

**DATE OF HEARING: JULY 05, 2021
DATE OF DECISION: JULY 07, 2021**

ORDER SHEET

The appeal is allowed. For order, see order of date passed in
Excise Appeal No. 52692 of 2019.

**(JUSTICE DILIP GUPTA)
PRESIDENT**

**(P V SUBBA RAO)
MEMBER (TECHNICAL)**